

State Bank Of India Vs Virendra Kumar Kushwaha And Ors

Court: Debts Recovery Appellate Tribunal, Allahabad Bench

Date of Decision: Jan. 3, 2024

Acts Referred: Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

â€” Section 13(2), 13(4), 14, 17(1), 18

Security Interest (Enforcement) Rules, 2002 â€” Rule 3(4), 4(1), 5, 8, 8(1), 8(2), 8(5), 9, 9(1), 9(3), 9(4)

Limitation Act, 1963 â€” Section 3

Hon'ble Judges: R. D. Khare, Chairperson

Bench: Single Bench

Advocate: P. K. Srivastava, A. K. Srivastava, Shailendra Kumar

Final Decision: Allowed

Judgement